

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 866 of 2020**

**IN THE MATTER OF:**

**Kalptaru Steel Rolling Mills Ltd. ...Appellant**

**Versus**

**Southern Power Distribution Company  
Of A.P. Ltd. ...Respondent**

**Present:**

**For Appellant : Mr. Anoop Prakash, Advocate**

**For Respondent : Mr. Vikramjit Banerjee, Addl. Solicitor General  
Mr. Rakesh K. Sharma, Ms. Shruti Aggarwal and Mr.  
Nishant Sharma,  
Advocates**

**Company Appeal (AT) (Insolvency) No. 914 of 2020**

**IN THE MATTER OF:**

**Southern Power Distribution Company  
Of A.P. Ltd. ...Appellant**

**Versus**

**Kalptaru Steel Rolling Mills Ltd. ...Respondent**

**Present:**

**For Appellant : Mr. Vikramjit Banerjee, Addl. Solicitor General  
Mr. Rakesh K. Sharma, Ms. Shruti Aggarwal and Mr.  
Nishant Sharma, Advocates**

**For Respondent : Mr. Anoop Prakash, Advocate**

**O R D E R**  
**(Through Virtual Mode)**

**06.11.2020**      Learned counsel for the Appellant(s), in both the appeals, prays for some more time to file the rejoinder. We allow the same. Let the rejoinder be filed within two weeks.

Meanwhile, Respondent may consider the prayer of the Appellant for providing new connection for supply of electric energy subject to deposit of security in terms of the Regulations and providing of undertaking that he will pay the tariff as per consumption. We make it clear that this direction will be independent of the liability on account of past dues.

List the appeal 'for Admission (After Notice)' on **16<sup>th</sup> December, 2020.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]  
Member (Technical)**

/ns/gc/

**Company Appeal (AT) (Insolvency) Nos. 866 & 914 of 2020**